

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3317**

**TO BE ANSWERED ON THE 1ST JANUARY, 2019/, PAUSHA 11, 1940 (SAKA)
IMPLEMENTATION OF APR ACT**

3317. SHRI MALLIKARJUN KHARGE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of implementation of various provisions of the Andhra Pradesh Reorganisation (APR) Act;

(b) the provisions that were implemented fully, implemented partially and not been implemented so far along with the reasons for non-implementation; and

(c) whether it is a fact that several provisions could not be implemented due to non-cooperation of successor States and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): Large number of provisions of the Andhra Pradesh reorganisation Act, 2014 have been implemented. The remaining provisions of the Andhra Pradesh Reorganisation Act, 2014, including schedule XIII projects are at various stages of implementation. Some of these projects have long gestation period. Section 93 of the Andhra Pradesh Reorganisation Act (APR Act), 2014 provides that the central Government shall take all necessary measures as enumerated in the thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day. As per information available, Mrs. Sheela Bhide Committee constituted by Govt. Of Andhra Pradesh (undivided) for apportionment of assets, liabilities & employees of Institutions listed under Schedule IX to APR Act, 2014 has submitted its recommendations for the apportionment of assets and liabilities and division of employees in respect of 88 and 61 institutions respectively. On some of the provisions of the Act, actions are pending with the Governments of successor States.
